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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 8169/2024 & CM APPL. 33545/2024

SRI SALEK CHAND JAIN Petitioner

Through: Mr. Dinesh P. Rajbhar, Adv.

versus

CHIEF SECRETARY, GOVERNMENT OF NCT, DELHI & ORS.

..... Respondent

Through: Mr. Vineet Dhanda, CGSC with Mr. Abhishrut Singh and Mr. Abhijit Singh, Advs.

Mr. Parvinder Chauhan, Ms. Aakriti Garg, Advs. for DUSIB.

Ms. Anshula L Bakhru, Adv. for R-4.

CORAM:

HON'BLE THE ACTING CHIEF JUSTICE

HON'BLE MS. JUSTICE MANMEET PRITAM SINGH ARORA

ORDER

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30.05.2024

1. Present writ petition has been filed by the Petitioner seeking directions to the respondents to conduct a door to door survey to collect the data about total number of senior citizens in Delhi and to further direct the respondents to construct a new senior citizen home in every district of Delhi. The petitioner further seeks a direction to the Respondent No. 3/Delhi Police to maintain a separate data of offences being committed against the senior citizens.

2. Learned counsel for the Petitioner points out that presently there are only two senior citizens old age homes in Delhi. The first one is at Bindapur,



which is being run by the Delhi Government on PPP (Private-Public Partnership) model and the second one is at Lampur, which is being funded by the Delhi Government. He further states that one additional senior citizen home is being run by the Delhi Urban Shelter Improvement Board/DUSIB. He contends that the senior citizens are neglected and discriminated by their own families and they need special care, love and affection.

3. He also submits that the respondents are in breach of Sections 9 and 22(2) of the Senior Citizen Act, 2007.

4. He further states that the petitioner has filed several representations with the respondents, however, the same have not been disposed of till date.

5. Keeping in view the aforesaid, this Court directs the present writ petition to be treated as a representation to the Chief Secretary, GNCTD who, in turn, is directed to decide the same in accordance with law, as expeditiously as possible, preferably within twelve (12) weeks.

6. With the aforesaid direction, the present petition stands disposed of.

ACTING CHIEF JUSTICE

MANMEET PRITAM SINGH ARORA, J

MAY 30, 2024

N.Khanna